IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.109/99 in O.A.No.679/99   Date of Order : 25.11.99

BETWEEN &

T.V.Purna Uma Maheswar Rao   .. Applicant.

AND .

Shri P.Veera Reddy,
Senior Superintendent of
Post Offices, Guntur.   .. Respondent.

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Counsel for the Applicant   .. Mr. K.Sudhakara Reddy

Counsel for the Respondents   .. Mr.V.Vinod Kumar

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

)(As per Hon'ble Shri R.Rangarajan, Member (Admn.))(

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Mr.K.Sudhakara Reddy, learned counsel for the

applicant and Mr.V.Vinod Kumar, learned standing counsel

for the respondent.

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2.   An order was passed in the OA on 22.10.99 that the applicant has to be paid for the period earlier to the date of reversion till 22.10.99. The interim order reads as below :-

> "If they were under some impression, they should have got it cleared from the Bench or could have filed a Review Petition if they were aggrieved by the Interim Order. No such action was taken by them. Hence the respondents should immediately pay the applicant the payment of wages due to a Postman from today till the OA is disposed of.
>   For the period earlier to the date of reversion till today, he should be paid the amount as eligible for a ED cadre post".

However, the above order is subject to the final out-come of the OA.

3.   This CP is filed for non-payment as directed above.

4.   The respondents should ensure that the payment is made within a period of 21 days from today in regard to the directions extracted above if it is not already paid. However, the amount if any paid extra to the applicant if it arises on the basis of the direction innthe OA, the same may be adjusted suitably in accordance with the law.

5.   C.P. is ordered accordingly. No costs.

(B.S.JAI PARAMESHWAR)   (R.RANGARAJAN)
    Member (Judl.)   Member (Admn.)

                              Dated : 25th, November, 1999
                              (Dictated in Open Court)

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